

ITEM NO.1501

COURT NO.3

SECTION XVI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 8649/2018

THE STATE OF BIHAR & ORS.

Appellant(s)

VERSUS

KIRTI NARAYAN PRASAD

Respondent(s)

([HEARD BY : HON. MADAN B. LOKUR, HON. S. ABDUL NAZEER AND HON.
DEEPAK GUPTA, JJ.])

WITH

C.A. No. 8697/2018 (XVI)

C.A. No. 8698/2018 (XVI)

C.A. No. 8699/2018 (XVI)

C.A. No. 8700/2018 (XVI)

C.A. No. 8701/2018 (XVI)

C.A. No. 8702/2018 (XVI)

C.A. No. 8703/2018 (XVI)

C.A. No. 8704/2018 (XVI)

C.A. No. 8705/2018 (XVI)

C.A. No. 8650/2018 (XVI)

C.A. No. 8651/2018 (XVI)

C.A. No. 8652/2018 (XVI)

C.A. No. 8654/2018 (XVI)

C.A. No. 8706/2018 (XVI)

C.A. No. 8655/2018 (XVI)

C.A. No. 8668/2018 (XVI)

C.A. No. 8707/2018 (XVI)

C.A. No. 8670/2018 (XVI)

C.A. No. 8673/2018 (XVI)
C.A. No. 8674-8676/2018 (XVI)
C.A. No. 8677/2018 (XVI)
C.A. No. 8678/2018 (XVI)
C.A. No. 8661/2018 (XVI)
C.A. No. 8656/2018 (XVI)
C.A. No. 8657/2018 (XVI)
C.A. No. 8658/2018 (XVI)
C.A. No. 8659/2018 (XVI)
C.A. No. 8660/2018 (XVI)
C.A. No. 8683/2018 (XVI)
C.A. No. 8684/2018 (XVI)
C.A. No. 8662/2018 (XVI)
C.A. No. 8663/2018 (XVI)
C.A. No. 8665/2018 (XVI)
C.A. No. 8666/2018 (XVI)
C.A. No. 8687/2018 (XVI)
C.A. No. 8688/2018 (XVI)
C.A. No. 8689/2018 (XVI)
C.A. No. 8690/2018 (XVI)
C.A. No. 8691/2018 (XVI)
C.A. No. 8692/2018 (XVI)
C.A. No. 8693/2018 (XVI)
C.A. No. 8696/2018 (XVI)
C.A. No. 10049-10050/2018 (XVI)

Date : 30-11-2018 These appeals were called on for pronouncement of judgment today.

For Parties:

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Mr. Navin Prakash, AOR

Mr. K. V. Mohan, AOR

Mr. Kedar Nath Tripathy, AOR

Hon'ble Mr. Justice S. Abdul Nazeer pronounced the judgment of the Bench comprising Hon'ble Mr. Justice Madan B. Lokur, His Lordship and Hon'ble Mr. Justice Deepak Gupta.

The Civil Appeals filed by the writ petitioners in the batch of appeals are dismissed and the Civil Appeals filed by the State of Bihar are allowed and the writ petitions filed before the High Court of Patna in the said cases are dismissed in terms of the signed reportable judgment.

Pending application(s), if any, stands disposed of accordingly.

(Ashwani Thakur)

COURT MASTER

(Signed reportable judgment is placed on the file)

(Rajinder Kaur)

COURT MASTER